

**DIVISION BENCH**                      **ITEM NO. 1**  
**NATIONAL COMPANY LAW TRIBUNAL**  
**ALLAHABAD BENCH**  
**PRAYAGRAJ**

**CP (IB) No. 108/ALD/2022**

**CORAM:**

- 1. SHRI HARNAM SINGH THAKUR,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI SUBRATA KUMAR DASH,  
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30<sup>th</sup> November,  
2022, 02:30 pm**

<b>NAME OF THE COMPANY</b>	<b>STATE BANK OF INDIA V/S JAIPRAKASH ASSOCIATES LTD.</b>
<b>UNDER SECTION</b>	<b>7 IBC</b>

**COUNSEL APPEARED THROUGH VIDEO CONFERENCING:**

Sh. Sandeep Arora, Adv.

*: For the Financial Creditor.*

**ORDER**

Ld. Counsel for the petitioner/ financial creditor present.

The present petition has been filed under Section 7 of the Code against the respondent/corporate debtor.

Heard. Let the notice of the same be issued to the respondent/corporate debtor within two weeks and after service of the notice, reply be filed within next three weeks by serving an advance copy to the other side. Thereafter, rejoinder if any, may be filed within next one week by serving an advance copy to the other side.

Let the matter be listed on 14<sup>th</sup> February, 2023.

—Sd—

**(Subrata Kumar Dash)**  
**Member (Technical)**

—Sd—

**(Harnam Singh Thakur)**  
**Member (Judicial)**

**30<sup>th</sup> November, 2022**

*Kumud Narayan*  
(PS)